- (i) To study the impact of Agricultural Television Programmes on farming community;
  - (ii) Relative knowledge gained;
  - (ni) Change of attitudes of farmers; and
  - (iv) Adoption of improved farm practices.
- (b) The study has not been completed so far and therefore, the findings are not available.

## t/3vi?i,OYM8Nf of non-Americans in U.S.A.

406. DR, BHAI MAHAVIR: Will the Minister of EDUCATION be -pleased to state:

- (a) whether it is a fact that a large number of highly qualified Indians now settled in U.S.A. and 'Canada are willing to return to their motherland if given suitable opportunities;
- (b) whether it is a fact tliat most of the developed countries including the U.S.A. are not willing to co-operate with the devloping countries in stopping the brain drain from the latter; and
- (c) if so, what steps does the Government propose to take in this matter?

THE MINISTER OF EDUCATION (OR. TRIGUNA SEN): (a) Generally speaking, Indians <sup>v</sup> are willing to return to India if suitable opportunities exist.

- (b) There is no such indication.
- (c) Does not arise.
- -[Transferred from the 9th May, 1968.

- public *importance* 12 Noon

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

a matter of urgent

# REPORT IN THE "STATESMAN" OF MAY 6,1968 RE FOR MULA FOR ASSAM'S REORGANISATION

SHRI BHUPESH GUPTA (West Bengal): Sir, I beg to call the attention of the Minister of Home Affairs to the report in the "Statesman" of May 6, 1968, that "the formula for Assam's reorganization approved by the Internal Affairs Committee of the Cabinet, envisages the status of a subfederation for the hill districts."

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir I have seen the press report in the Statesman of 6th May 1968 to the effect that a formula for Assam's reorganisation has been approved by the Internal Affairs Committee of the Cabinet and that the status of Sub-federation is envisaged for Hill districts under that formula. The question of reorganisation of Assam has been engaging the active attention of the Government. The matter was no doubt considered at a meeting of the Internal Affairs Committee a few days ago but the Committee did not approve any particular formula. In fact, the matter has been placed before the Cabinet, which is still to take a decision. I may mention that we had a discussion with the leaders of parties in Parliament on the question of reorganisation of the State of Assam on 27th November, 1967. We had agreed that the question was a delicate and difficult one and would require persistent efforts to find a satisfactory solution which would be in the larger national interest. We have been making efforts in this direction and have now reached a stage when a final decision has to be taken. In this context I would not like to say anything more by way of comment on the press report except that the term "Sub-federation" did not occur to us so far and that no

formula has so far been accepted by Government.

SHRI BHUPESH GUPTA: As far as the "Statesman" report is concerned, it does not very categorically talk about a formula. It gives an idea of the thinking of the Cabinet Sub-Committee and then, of course, it says the formula also. From the statement whiich the hon. Minister has made, it is not clear exactly to what extent the report is incorrect, except that he says that the expression "Sub-federation" did not occur to the Cabinet Sub-Committee. Now, it is necessary in such a case, for the Government to tell us which part of the report in the "Statesman" is correct and which part Ls not, to set the record straight. He should take advantage of the opportunity for making the position clear. Now, I should like to come to the larger aspect of it. The hon. Minister has said, has indicated that an early decision would be taken in the matter, that he had some consultations with the leaders concerned from the hills and the valley. Now, Sir, almost two years ago, I believe-may be a little less— on January 13 last year Mr. Chavan made a statement before the leaders of Assam.—the composite State of Assam as it is today including hill leaders—that the Government had made up its mind about the reorganisation of the State. On that he was very categorical. He used the word 'reorganisation'. Then, having made that commitment very clearly, he went and said that he had made an alternative suggestion. That was a very sinister thing, the alternative suggestion about the federation. Now, therefore, on the question of reorganisation, there was a commitment. There was a suggestion tentatively for a federation. Then, the leaders from Assam asked to consider Instantaneously that kind of approach and utterances by Mr. Chavan gave rise to serious controversies and clashes of opinion in Assam. The hill people opposed it on one ground and

the Assam valley people opposed it on another ground. It satisfied none, but only increased tension between the hills people and the valley people. I had been at that time in Assam. The hills people thought that it would not meet their demand for a separate State, whereas the Assam valley people thought that this would place them, in the matter of federation, in a very disadvantageous position.

a matter oj urgent

public importance

SHRI **PURKAYASTHA** M (Assam): Hills people supported it.

SHRI BHUPESH GUPTA: You will have your say. I believe I am representing your view correctly, though I do not agree with you. The plains people thought that they would be put in an absolutely disadvantageous position, their rights would be curtailed and so on. Nothing came. Then the Asoka Mehta Committee was formed, a High Power Committee. Deliberations took place. The hills people boycotted it and then Mr. Asoka Mehta decided to continue with the work of the Committee without the participation of the hills people. The very fact that the hills people did not participate in the Committee made things difficult and perhaps at that time some other approach should have been sought. How can you come to any agreement without the co-operation of the hills people, the representatives of the hills people? Then, Sir, the Asoka Mehta Committee gave a report, whatever it is. (Interruptions). The report is there without, however, the support of the hills people.

MR. CHAIRMAN: You have to put a question seeking clarification. cannot make a speech.

SHRI BHUPESH GUPTA: I want some clarifications also.

MR. CHAIRMAN: You put a question.

SHRI AKBAR ALI KHAN (Andhra Pradesh): With your permission, Sir, we know the history , . .

SHRI BHUPESH GUPTA: You do not know

SHRI AKBAR ALI KHAN: We would like to know what your proposal is.

SHRI BHUPESH GUPTA: Sir, is it clarification? I am. giving this background .

MR. CHAIRMAN: Everybody knows the background.

SHRI BHUPESH GUPTA: Everybody knows it, but everybody does not interpret it correctly. Sir, you do. Now, Sir, that is the position. Government is delaying in this matter. That is what my point is. Now, the hills and the plains people should be brought together to find a principled solution. The solution should be based on democratic principles which may lead to a settlement, and even the reorganisation of the hills int<sub>0</sub> a different, separate State. Government should not take the position as if a separate State is absolutely ruled out for the hills people. If they so desire have one or more States. I should like to know the position of the Government in regard 'to this matter. It is very important. The Government is only giving provocation. They are not offering any solution, offering any initiative.

(Interruptions.)

MR. CHAIRMAN: You put forward your suggestion.

BHUPESH GUPTA: SHRI These suggestions have been put forward. Our Party has passed resolutions. We have put forward our suggestions before the Government privately, through correspondence and through the resolutions of our Party. Also the Assam unit of our Party has put forward suggestions. The trouble is that the Government does not proceed on the basis of the constructive, democratic suggestions that we have put forward. On the contrary, there is an attempt sometimes to play the hills people against the plains- people and sometimes the plains people against I the hills people, in order to make an

public importance imposition on both. I should like to know, therefore, what steps the Government is going

a matter of urgent

to tak, ^ the ligut of past experience in order to bring about, by agreement and discussion, a commonly agreed solution to the problem, but again on democratic principles.

SHRI A. G. KULKARNI (Maharashtra): Thank you.

SHRI VIDYA CHARAN SHUKLA: The hon. Member has mentioned the 13th January statement regarding the declaration of the Government that they wished to reorganise the State of Assam. The Government stands by it and the reorganisation of Assam has to take place. The only point is the attempts of the various committees like the Asoka Mehta Committee and other negotiations that went on were to find and discuss different alternative proposals that came up for the reorganisation of Assam. The time that has been taken so far has been taken only because we have been anxious that we should find a least controversial and most acceptable formula to reorganise the State of Assam. That is why all this time has been taken. As I have said in my 'main statement, now the time has come when a decision has to be taken and I expect that a decision will be taken by Government shortly.

SHRI CHITTA BASU (West Bengal): The problem we are seized of is very intricate and delicate also because it involves not the future of Assam alone but it involves the bigger and larger question of security and integrity of the country as a whole. My first question to the hon. Minister would be whether it is a fact that among so many proposals which are being considered by the Cabinet there is a proposal of this nature which 1 am going to give, whether a proposal of this nature is being considered by the Government, that is, a Sub-State to be formed with Khasi, Jaintia and Garo Hills instead of constituting a separate Hill State as demanded by the H.L.C. consisting of Khasi, Jaintia. Garo, North Cachar, Mikir Hills and Mizo district; secondly, option to be

[Shri Chitta Basu.]

given to North Cachar and Mikir Hills either to join Assam or the proposed Sub-State; thirdly, the status quo to be maintained in relation to Mizo district; fourthly, in case North Cachar and Mikir Hills are to join the proposed Sub-State the question of Cachar district will be considered. My question is clear whether the Government is considering any such proposal as adumbrated by me. In the context of this may I also know from the hon. Minister whether instead of deciding this issue only on the basis of expediency or on the basisof piecemeal treatment of the problem, Government would consider it advisable to have an integrated and all-comprehensive reorganisation schema so that the entire problem is settled for all time to come, because, Sir, you would agree with me that if the pro-, posal as I was saying is accepted by the Government, I do not say that they have accepted it, if the proposal as I was saying is accepted by the Government, it will be clear that the future of North Cachar and Mikir Hills wiH remain the future of Mizo district will unresolved: remain undecided, and even the future of Cachar also will hang in the air. All these unresolved questions will simply add to the tension of the situation and make the problem all the more complicated, and that will become a hindrance to the amicable settlement j of the entire problem as a whole.

My second question to the hon. Minister is

MR. CHAIRMAN: You have put four questions. Again you are repeating.

SHRI CHITTA BASU: This is the thirdsecond or third I do not mind-(Interruption.) So far as this question is concerned it appears that the reorganisation of Assam is a fait accompli. It is also long overdue, and any proposal of reorganisation will necessitate amendment of the Constitution. My question is whether

Government considers it advisable to take this House into confidence and place the reorganisation scheme first for the acceptance of the House and then come before the House with the legislative measure which the Government proposes to take. Again in this connection I will simply refer to the future of NEFA because NEFA is being administered on a very peculiar basis, a basis which is not permissible under the Constitution of the country. May I know whether the Government is also considering any proposal of having a new set-up of administration in the entire context of reorganisation of Assam which the Government proposes to take up.

SHRI VIDYA CHARAN SHUKLA: I am not in a position to indicate what proposals are before the Government and what are being considered and which wiH be ultimately accepted.

SHRI CHITTA BASU: The point is, whether this is one of the proposals.

SHRI VIDYA CHARAN SHUKLA: I would not be able to say anything about this. As far as the question of taking a decision on the basis of expediency and other things is concerned, I have already made it clear that we do not want to take any decision on the basis of expediency or otherwise. We have to take a decision on the basis of national interest and nothing else, and that we are doing.

SHRI M. PURKAYASTHA: Will the Minister be pleased to state whether the Home Ministry with the concurrence of the Home Minister has finalised the proposal for reorganisation of Assam? It seems there are two proposals which have been finalised by Home Ministry. One envisages constitution of an autona-mous State with Khasi, Garo and Jowai hills, giving option to Mikir Hills and North Cachar either to join this proposed autonomous State within the State of Assam or to remain in Assam. Another is to constitute Khasi, Garo and Jowai into a Union Territory and also to constitute Miao

SHRI VIDYA CHARAN SHUKLA: I have already stated that it is not possible for me to state here what are the proposals which we are at present considering before the Cabinet. As for the question of announcing the decision before the current session of Parliament is over, it would be our endeavour to do so, but I cannot make a promise that it will be so.

Parliament the final decision about Assam

reorganisation will be announced or not?

public importance SHRI BANKA **BEHARY** DAS The Minister in his statement has (Orissa): neither confirmed the report that has been published in the Statesman nor has contradicted it. (Interruption.) Whatever I have heard and understood from your statement, if I know something of English, I will say that you have neither contradicted that report which has been published in the "Statesman" nor have you confirmed it. That means indirectly-I will take it for granted because the source of the newspaper might be the Home Ministry or some Minister—that this is the proposal that is under the consideration of the Government. Today it has been published also that the Internal Affairs Committee has already the matter. Only the matter is decided going to be discussed in the full Cabinet. May I know from the Minister in this Internal Affairs Committee which met the day before yesterday and has come to a definite conclusion about the reorganisation . . What- is the concrete of Assam . proposal' and how far it differs from the report that has been published in the Statesman. And I will draw ihe attention of the Minister .also to another news item of today in a section of the Press that the volunteers of the All Hill People's Organisation -are already organising themselves to offer in Gauhati and • other areas if Satyagraha the proposal does not suit them. That has also been published today. And it is also taken for granted that the statement of the Home Minister, Shri Chavan, which was indirectly a commitment for a federation has also created a problem because the hill leaders have thought that by pressurising they can achieve it, and that has also created an impression among the plains' people that by pressurising and through their organisation abo they can to a certain extent hinder the Government of India in coming to a decision.

a matter of urgent

In view of this aggravasion of tension in Assam, may I know whether they are going to take an immediate decision and whether, if possible, he

[Shri Banka Behary Das.]

is going to give a hint about the plan that the Internal Affairs Committee has arrived at?

SHRI VIDYA CHARAN SHUKLA: Sir. in my main statement I have already indicated that it was considered by the Internal Affairs Committee of the Cabinet but the Committee did not approve of any particular formula. Now, the whole matter has gone before the Cabinet and the Cabinet has also not yet taken a decision about the matter.

SHRI BHUPESH GUPTA: What gone before the Cabinet? This should be made clear. 'The Internal Affairs Committee considered'-he says. It has not evolved any formula and the whole thing has gone before the Cabinet. But I ask: Has not the Internal Affairs Committee made any suggestion whatsoever?

MR. CHAIRMAN: All matters are before them. You cannot ask what has been done.

SHRI BHUPESH GUPTA: I am not asking, you need not make it clear for the Minister. The hon. Minister has been saying that the whole matter has gone before the Cabinet as is obvious. But the Statesman says that the formula has gone to them. He may deny that any formula has gone. It may be that the Internal Affairs Committee has given hot one formula but a number of suggestions, alternative suggestions. It may be so. Therefore, it should be made clear.

THE DEPUTY PRIME MINISTER AND MINISTER OP FINANCE (SHRi MORARJI R. DESAI): I did not want to interfere till the hon. Member finished speaking. I would like to draw your attention, Sir, and his attention to one thing which he said. He said, it is not for you to interpret the Minister. Who is he to apply censure on the Chair? I would like to know

SHRI BHUPESH GUPTA: The hon. Minister should know. I am very glad. Shri Morarji Desai is a good.

smart Parliamentarian. But since he has said that, may I tell him-all I say is: As Chairman of the House, you are heavily burdened with responsibility. I have only asked you not to carry that load also.

a matter o/ urgent

SHRI MORARJI R. DESAI: You are not m the Chair.

MR. CHAIRMAN: So far as this question is concerned, I say that the Internal Affairs Committee might have come to this decision or that decision, and the whole matter is now before the Cabinet. It is not for you to put a specific question.

SHRI BHUPESH GUPTA: I have not. Sir. I rise on a point of order because that will make sense. Here the question was with regard to a certain Calling Attention . . .

SHRI VIDYA CHARAN SHUKLA: He has already put his question. I will make it clear for him. I have already said that no particular formula was approved by the Internal Affairs Sub-Committee of the Cabinet. I did not say that they did not consider any other matter. They might have considered many other matters; they might have suggested what action is to be taken further. I have only said that no particular formula was approved by the Internal Affairs Sub-Committee. They might have considered many other ancillary matters. I have not said anything like that. And the whole matter is now pending before the Cabinet for decision. And I have already said that it is not possible for me to say anything further about this matter until a decision is taken by the Government; I cannot say anything further in this matter.

GUPTA: SHRI BHUPESH Sir . .

MR. CHAIRMAN: I wiH explain.

SHRI BHUPESH GUPTA: Any particular formula . . .

MR. CHAIRMAN: No particular formula has been arrived at. Things

are at a stage where they cannot say: anything definitely as to what is going 1 .on.

SHRI BHUPESH GUPTA: I did not ask

MR. CHAIRMAN: Therefore, all the I .matters are before the Cabinet.

SHRI BHUPESH GUPTA. I am not asking for any definite thing-then it -would be divulging things—since he has not decided to do so. All 1 asked him was this. He saidnote the words, words have their meaningthat the Cabinet Sub-Committee have not approved of any particular formula, that the whole matter has gone to the Cabinet. Now, I agree that no particular formula has been approved. I lake him at his word for the present. But the whole position is that even without approving a particular formula, it is possible for the Cabinet Sub-Committeeindeed it was expected of it-that it should place certain suggestions for consideration, for helping full Cabinet discussion. I asked whether such a thing, without naming ■anything, has been done by the Cabinet Sub-Committee.

MR. CHAIRMAN: They might have 1 done.

SHRI VIDYA CHARAN SHUKLA: 1 cannot say anything about it.

MR. CHAIRMAN: Mr. Rajnarain.

SHRI MORARJI R. DESAI: Sir, I :should like to say one thing in this .: matter. If the Internal Cabinet Committee meeting or any Cabinet Subcommittee meeting decided anything and if the newspapers publish something which they have got anyhow, •Government will never say either 'Yes' or 'No' to what is there.

SHRI BHUPESH GUPTA: On a point of order. It is a serious thing. 

Shri Morarji Desai has made a very serious . . .

SHRI MORARJI R. DESAI: I have. 324 RS-5.

SHRI BHUPESH GUPTA: You ave good enough, Sir, vesterday to observe that the issue relates to a high policy matter and that a statement is called for. Accordingly, the statement is being made. Suo motu this Government did not come forward either to support or to contradict or to say anything in regard to the statement be-fo e us. Now, Sir, if things are published like that when Parliament is in session, my charge was that Government is leaking out secrets, they are not telling things in Parliament but are unofficially tolling things to the Press. Now, in such a situation, is it permissible for the Government to come and say, we shal neither say 'Yes' nor 'No'? Is it not expected of the Government that they should come forward

and make a clean b east of things in the sense

that leakages have taken place? If the report is

true, then leakage has taken place. Therefore, in this case, this Cabinet Sub-Committee is

guilty of leakage.

a matter 0/ urgent public importance

MR. CHAIRMAN: I have stated my views clearly that at the present moment the Minister is not in a position to say 'Yes' or 'No', to say what has occurred and what has not occurred. No Government can be carried on if we expect every moment trkt the Minister should come and tell about this. I am sorry, I cannot alow this.

SHRI BHUPESH GUPTA: It is our right to know. Is it permissible for the Government to leak out things to the Press? I charge the Government . . .

MR. CHAIRMAN: They have not done. I am sorry.

SHRI BHUPESH GUPTA: Mr. Morarii Desai, you may answer that point. Why does the Minister leak. out things to the Press?

(JwterruptioTts)

SHRI MORARJI R. DESAI: Sir, I seek protection from you. Our ears are in danger from the hon. Members . . .

SHRI BHUPESH GUPTA: His ears may be in danger. Our sense of value

[Shri Bhupesh Gupta.]

is being molested. It is not the question of the वजह से वह प्रमी तक प्रासाम, नागालंड, ear. But the problem, I want to tell you, is मिगार के सवाल को हल नहीं कर सकी?

MR. CHAIRMAN: Mr. Rajnarain.

श्री राजनारायण (उत्तर प्रदेश) : श्रोमन्, हमारा व्यवस्था का प्रश्न है। आपने मृते पाँच बार बुनाया तो क्या चेयर . . .

MR. CHAIRMAN: What can I do? You do not sometimes allow me to say things. When I stand up, you go on and Shri Bhupesh Gupta also does the same thing. There are Members who do like that. How can I get on with the business? Yes, go on, Mr. Rajnarain.

श्री राजनारायण : मैं आपकी याजा को बरावर शिरां आर्थ करता हूं। मैं हमें शा के लिए कहना चाहता हूं आप के द्वारा खानतीर से श्रो डाह्य नाई से। आपने पाँच बार मुत बुजाया तो कभी श्री भूगें मुरा खड़े हो गरे और श्री मोरारजो भाई तोनं दका खड़े हो गरे और श्री मोरारजो भाई तोनं दका खड़े हो गरे तिया एक मंत्री भी खड़ा हो गया। इन तरह से मैं इनको आपका अपनान समझता हूं और इस तरह से सदन में जेश्वर का अपनान हो जाता है। जब आप बुजाये किसी दूजर को तो बोच में किसी को खड़ा नहीं होना चाहिये। यह चीजा संसदीय प्रवा के विक्त डो रही है।

MR. CHAIRMAN: Now, put the question.

श्री राजनारायण : हमारो बात भिन्न है। जब कोई सम्मानित सदस्य हमारे संत्रंत्र में कोई बात कहता है तो तब मैं बीच में बोलता हूं। कोई सम्मानित सदस्य बतला दे कि जब कोई बोलता है तो मैं बीच में नहीं बोलता हूं।

MR. CHAIRMAN: Now you can put the question.

श्री राजनारायण : तो मेरा सवाल यह है कि क्या सरकार 20 साल के समय

public importance को बहुत ही नाकाफा समझना ह जिसका ग्राज भी बीस साल के बाद सरकार यह कहती है कि उसके दिमाग में कोई निश्चित ग्राधार-शिला नहीं बनी है जिस पर कि आसाम की पनर्गंडित करने की व्यवस्था की जाय। तो मैं जानना चाहता हूं कि सरकार अभी और कितना समय चाहता है श्रासाम के पतर्गंडत के लिये। इति बोच में श्रीमम जी, में आएको बताऊं कि जैसे आज सुबह 16-ब्रादिमयों का एक मनीपर का प्रतिनिधिमंडल श्री एल० ग्रचाऊ के ने ति में यहाँ ग्राया था. उसको मैंने प्रजान मंत्री जो से मिनवाया ॥ उनका कहना है कि मनीपुर को स्टेटहुइ दिया जाये । जब कि उन्होंने स्टेटहड नागालैंड को दिया तो मनीपुर को भी दिया जाय। यह सवाल किसी निश्चित ग्राधारशिला पर नहीं था रहा है। एक न एक नई समस्या नई बनियाद पर खड़ी करने का बराबर भौका दिया जा रहा है। तो मैं ग्रापके जिर्ये स्पष्ट जानना चाहता हं कि सरकार कितना समय चाहतो है आसाम के बारे में एक निश्चित बाधाराभिला पर पहुंचने के लिये। दूसरी बात यह है कि क्या उस पर पहुंचन के पूर्व यह सरकार जितने राजनीतक दल हैं उन सभी राजनैतिक दलों के प्रतिनिधियों को अपनी और से यहाँ पर ब्लायो । और बुला कर के आसाम की समस्या पर अच्छे तरोके से विचार-वितिमय करेगो, यह मैं इसके बारे में जानना चाहता हूं। तीसरी जानकारी मैं यह करना चाहता हं कि हमारा प्रपना स्याल है कि बासाम में यह सवाल क्यों उठा, नागालैंड में यह सवाल क्यों उठा, मनोपर में यह संवाल क्यों उठा, इस सवाल के उठने के बाबार है और वह ब्राधार बगर बनियादी तौर से श्री मोरारजी देसाई और श्रीमती इन्दिरा नेहरू गाँधी तय करना नहीं चाहेंगी तो यह सवाल अनेक बार उडेगा । सवाल उठता है भाषा का, सवाल उठता है लिपि का, सवाल उठता है रहन-

भहन का, सवाल उठता है संस्कृति का, सवाल उठता है धर्म का, सवाल उठता है जनता की इच्छा का। ये जो सभी बातें हैं इन को कभी भी इस सरकार ने देश के पैमाने पर हल करने की को शिश नहीं की । इसके लिये छ: कर्ते में इस समय पेश कर रहा हूं। भाषा, लिपि, रहन-सहन, संस्कृति, धर्म, जनता की इन्छ। धौर सातवीं ऐतिहासिक व्यवहार, इन सात शतीं को क्या यह सरकार कभी महनजर रखकर के चौखंभा राज्य की बनियाद पर राज्यों में जो समस्याएं पैदा हुई हैं उनको हल करने का विचार करेगी।

इस के अतिरिक्त चौथा सवाल मेरा यह है कि घर मंत्री से मैं यह कहना चाहंगा कि किसी फैसले पर पहुंचने के पूर्व हमने 1961 में परे प्रासाम का दौरा कर के थी जवाहर-बाल नेहरू को एक स्मरण-पन्न दिया था। इस समय जो घर मंत्री रहे होंगे उनकी भी दिया भीर अनेक राजनीतिक दलों को भी दिया बा। बाज कारण क्या है कि झासाम के पनर्ग उन की नर्जा हो रही है। कारण उसका ब्रियादी श्रीमन यह है कि जो ग्राज वहाँ मंत्री बन जा रहा है, जिस पार्टी की सरकार बन जा रही है, जैसे काँग्रेस पार्टी है वह सारी सत्ता को कंसेंडट कर रही है अपने हाथ में और जो अविकसित क्षेत्र है उन अविकसित क्षेत्रों के लिये जिस माजा में चन-राशि निलनी चाहिये वह नहीं मिल पाती है। इस लिये लोगों के अन्दर यह भावना पैदा होती है कि हम ग्रलग हो। बह भावा का सवाल हल हो सकेगा, शिक्षा का सवाल हल हो सकेगा यदि चौर्खमा राज्य का सिद्धान्त यह सरकार मान लेगी। चौबंधा राज्य का सिद्धान्त मैं थोड़े में आपके द्वारा गवर्ब मेंट की बताना चाहता है। प्रारम्भिक इकाई गाँव में हो, उसके ऊपर की इकाई जिला के रूप में हो, उसके ऊपर की इकाई राज्य के रूप में हो धाँर उसके उत्तपर की इकाई केन्द्र कै एप में हा। इन चारों इकाइ में को लेकर के जितनी सरकार की धाय हो वह हर एक युनिट पर वहां की आवश्यकता के मुताबक वहाँ के प्रतिनिधियों के द्वारा खर्व की जाय।

हमारा ह्याल है कि अगर एसी व्यवस्था हो जाय कि चौथाई-चौथाई रकम हर युनिट पर बाँट दी जाय तो कोई झगडा ही नहीं हो। जहाँ तक तकनीकी सहायता का सवाल है वह तकनीकी सहायता यह सरकार अपनी और से देती रहे तो हम समझते हैं कि सब समस्यात्रों का समाधान हो जायगा, काश्मीर का सवाल हल हो जायेगा, पखतुनिस्तान का सवाल हल हो जायेगा, बिलोचिस्तान का सवाल हल हो जायगा, पर्जी पाकिस्तान ग्रीर पश्चिमी पाकिस्तान का भी मामला हल ही जायंगा। लेकिन इस चौखंभा राज्य के सिद्धान्त की. डिसेंट्रे लाइजेशन श्राफ पोलिटिक्स ऐंड इकोनामिक पावर के सिद्धान्त की मानने के लिये यह सरकार तैयार नहीं हो रही है, इसी लिये तमाम गढबडियाँ ३ठ रहीं है और आगे भी उठती रहेंगी। यही मूल कारण है कि श्राज बीस साल बीतने के बाद भी सरकार की स्थिति हास्यास्पद है, सरकार कहती है कि उसके पास कोई फार्म्ला बाज बीस साल के बाद भी नहीं है।

a matter of urgent public importance

श्री विद्याचरण शुक्ल : श्रीमन्, यदि माननीय सदस्य ने सावधानी से ग्रीर ध्यान-पर्वक मेरा उत्तर सुना होता तो उन्हें इतना लम्बा भाषण देने का कच्ट नहीं उठ।ना पडता । मैंने पहले ही कह दिया है कि हम लोगों के सामने निश्चित विचार हैं ग्रीर उन्हों निश्चित विचारों के ऊपर हम इस वक्त कोई निर्णय लेने की कोशिश कर रहे हैं कि कैसे हम उसको मजबत करके उस राज्य का पुनर्गठन करें । जहां तक कि समय का सवाल है मैंने ग्रपने मुख्य वनतच्य में यह कहा था कि जल्दी ही हम इसको करने वाले हैं। अब समय ग्रा गया है कि हम जो निर्णय लें उसकी हम घोषित करें, यह भी हम पहले कह चुके हैं। जहां तक इस सम्बन्ध में राजनैतिक दलों के साथ विचार-विमर्श करने का सवाल है, इस सदन में भी उसके बारे में कई वार कहाजा चुका है कि राजनीतिक दलों के साथ कई बार विचार विमशं किया सम्बन्धित गवा जो

### श्चि विद्याचरण भक्तो

Papers laid

श्रीर उस विचार-विमर्श के बाद श्रब ऐसी स्थित आ गई है जब कि इस सवाल का कोई निणंय लेना है ग्रौर निणंय लेने के वक्त किसी से विचार करने की बात उठ नहीं सकती। धर्म, भाषा, संस्कृति ग्रादि की जो रेलिवेंट बातें मानतीय सदस्य ने उठाई, उन सब के ऊपर विचार किया गया है ग्रीर जो इर्रेलिवेंट बातें उन्होंने कही हैं, उनसे हमारा कोई सम्बन्ध नहीं है।

MR. CHAIRMAN: Papers laid cm Ihe Table.

श्री राजनारायण : ग्रान ए पाइन्ट ग्राफ आर्डर । मेरे पास एक निमन्त्रग्रा-पत्न रामसूभग सिंह जी का आया है...

MR. CHAIRMAN: No, Mr. Rajnarain, that item is over.

श्री राजनारायण : श्रीमन्, मन्त्री जी यह कहते हैं कि निर्णय लेने के समय हम किसी राजनैतिक दल से चर्चा नहीं करेंगे, मगर इमारे पास रामसभग सिंह जी का एक निमन्त्रण-पत्र पहुंचा हुग्रा है कि ग्रमुक तिथि पर प्राइम मिनिस्टर साहेबा आपसे इस सम्बन्ध में चर्चा करेंगी । मैं जानना चाहता हूं कि मन्त्री जी का उत्तर सही है या राम-स्भग सिंह जी की चिट्टी सही है।

श्री विद्या चरण शक्त : ग्रध्यक्ष महोदय, मैंने यह नहीं कहा कि प्रधान मन्त्री जी किसी से बात करना चाहें तो इसके बारे में बात नहीं कर सकतीं । मैंने यह कहा कि अभी स्थिति ऐसी है कि केन्द्र परिषद के सामने यह प्रश्न है ग्रौर बह इस समय ग्रपना निर्णय इसके ऊपर लेने वाली है। यदि प्रधान मन्त्री जी इसके बारे में किसी से विचार-विमर्श करना चाहें तो न उनको रोका जा सकता है ग्रीर न मैंने कहा कि वह ऐसा नहीं कर सकती हैं।

ANNUAL REPORT & ACCOUNTS (1966-«7) OF THE NATIONAL COAL DEVELOFMINT CORPORATION LIMITED RANCHI AND RELATED PAPKES

THE DEPUTY MINISTER IN THI MINISTRY OF STEEL, MINES AND METALS (SHRI CHOWDHARY RAM SEWAK): Sir, I beg to lay on th\* Table, under sub-section (1) of see-tion 619A of the Companies Act, 1936, a copy each of the following papers: -

- (i) Annual Report and Accounts of the National Coal Development Corporation Limited, Ranchi, for the year 1966-67, together with the Auditors' Report on the Accounts and the comments of the Comptrol-ter and Auditor-General of India thereon (English and Hindi versions).
- (ii) Review by Government on the working of the Corporation (English and Hindi versions).

[Placed in Library. See No. LT-1203/68 for (i) and (ii)]

### EIGHTH REPORT OF THE COMMISSION!\* FC-R LINGUISTIC MINORITIES FOR THE \*ERK>D FFOM JANUARY I, 1965 TO JUNI 30, 1966

SHRI CHOWDHARY RAM SEWAK. Sir, on behalf of Shri K. S. Ramaswami, I also beg to lay on the Table a copy of the Eighth Report of the Commissioner for Linguistic Minorities for the period from January 1, 1965 t<sub>0</sub> Jun<sub>e</sub> 30, 1966, under clause (2) of article 350B of the Constitution. [Placed in Library. See No. LT-1281J68].

#### WEST BENGAL SEPARATION OF JUDICIAL AN» **EXECUTIVE FUNCTIONS ACT. 1968**

SHRI CHOWDHARY RAM SEWAK: Sir, on behalf of Shri JL j5. Ramaswamy I also beg to lay on th\* Table a copy of the West Bengal Separation of Judicial and Executive Functions Act, 1968 (President's Act No. 8 of 1968), under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act 1968 [Placed in Library. See No. LT-1311|68.]